

CMS Electric Company in Tamil Nadu. Mangalore TPP of M/s. Cogentrix in Karnatka and Bhadravati TPP of M/s Central India Power Company Ltd. in Maharashtra are in advanced stages of negotiation and counter guarantee for the projects are expected to be given shortly. In the cast of Ib Valley TPP (units 4 and 5) of M/s. AES Ib Valley Power Corporation in Orissa. Government of India's counter guarantee had been accorded to the project. Subsequently, the State Government re-negotiated the project parameters, for which fresh clearance of Central Electricity Authority and approval of Government of India for the revised Power Purchase Agreement (PPA) is necessary. As regards private power projects that are not eligible for Government of India's counter guarantee, model/reference PPAs have been circulated to all States/State Electricity Boards for their utilisation. Ministry of Power is providing all possible assistance sought by the IPPs for speedier development of the projects.

(e) No Private Power Proposals are pending in Vidarbha and Amravati district in Maharashtra.

[Translation]

Cellular Service in Bihar

1493. SHRI BRAJ MOHAN RAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to introduce cellular phone service in Bihar; and

(b) if so, the time by which the cellular phone service is likely to be introduced in each districts of Bihar alongwith details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) The Government has licenced Cellular Mobile Telephone Service to the following two companies on a non-exclusive franchise basis for Bihar Telecom. Circle :

(i) M/S Koshika Telecom. Ltd.

(ii) M/S Reliance Telecom (P) Ltd.

(b) As per the terms and conditions of the licences granted to these two companies, they have to cover atleast 50% of the District headquarters within three years of the effective date of the licences which is 12.12.1995.

[English]

Issuance of Waiting List Tickets

1494. SHRI UDDHAB BARMAN :
SHRI TARIT BARAN TOPDAR :

Will the Minister of RAILWAYS be pleased to state :

(a) the criteria adopted for issuance of waiting list tickets alongwith the procedure maintained to issue waiting list tickets for particular class;

(b) the total number of waiting list tickets issued for the selected trains of different zones during the month of May and June, 1997 train-wise;

(c) the total number of persons provided accommodation out of waiting list tickets;

(d) the number of persons whose waiting list tickets are cancelled after not getting any accommodation;

(e) whether it is noticed that Railways are issuing waiting list tickets double than the capacity of a particular class;

(f) if so, the reasons for issuing huge number of waiting list tickets when railway is unable to provide accommodation to a waiting-list passengers;

(g) whether the Government are considering for issuing less number of waiting list tickets for each class;

(h) if so, the steps taken by the Government in this regard; and

(i) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Maximum waiting list for a train is decided based on the total confirmed accommodation available by each class/train and trend of cancellations, etc. In order to ensure uniformity all over Indian Railways, the following uniform upper limits for issue of waiting list tickets in various classes is being adopted on Zonal Railways w.e.f. 1st July, 1996 :-

1st AC/Executive Class	-	30
2 AC	-	100
First Class	-	30
AC 2-tier/Chair Car/Sleeper class	-	300*

* 75 in case one AC 3-tier runs in the train.

The above upper limit is the running waiting list excluding RAC. In case there are large number of cancellations on particular train/trains as a result of which the accommodation is available even after the running waiting list has touched the upper limit, the Zonal Railways may increase the waiting list for such train/trains on day-to-day basis.

(b) to (d) No such statistics are maintained.

(e) and (f) Yes, Sir, in some cases. During rush periods, like Summer, Pooja and Winter vacations, waiting list tickets are issued in increased number to discourage any attempt at cornering of accommodation on trains by unscrupulous elements and ensure that intending passengers are not turned away by unscrupulous staff on false pleas of waiting list being closed. In addition, it also helps railways in planning of attaching of extra coaches and running of special trains etc.

(g) to (i) There is no such proposal at present as the size of issue of waiting list tickets has already been reduced w.e.f. 1st July, 1996.

Identifications of Drought-Hit Districts

1495. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the districts which have been identified as drought-hit this year in the country, State-wise; and

(b) the special Central assistance sought and provided as drought relief measures, State-wise?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :

(a) The States of Gujarat, Madhya Pradesh, Maharashtra and Orissa had reported drought conditions during 1996-97. Based on the information furnished by the State Governments, a list of affected districts prepared, is given as Statement-I. No reports of drought condition has so far been received from any State during the current year.

(b) State Governments are required to undertake relief measures in the wake of natural calamities including drought, out of the corpus of Calamity Relief Fund (CRF) which is contributed by Central and State Government in the ratio of 75:25. Statement-II indicating Statewise allocation of CRF for the years 1995-96 to 1999-2000 is enclosed. Additional assistance is provided to the States in the event of calamity of rare

severity from the National Fund for Calamity Relief (NFCR). During 1996-97 request for additional assistance in the wake of drought was received from the States of Orissa and Madhya Pradesh.

An amount of Rs. 570.70 crores was sought by the Government of Orissa and Rs. 201.00 crores by Government of Madhya Pradesh for drought relief measures. An amount of Rs. 54.00 crores was release to the Government of Orissa from the NFCR during 1996-97.

Statement-I

List of drought affected districts

1. *Madhya Pradesh (9)*
Balaghat, Raipur, Durg, Seoni, Rajgarh, Rajnandgaon, Jhabua, Jabalpur and Raigarh.
2. *Maharashtra (7)*
Raigad, Dhule, Ahmednagar, Sangli, Bhandara, Chandrapur and Gadchiroli.
3. *Orissa (18)*
Bolangir, Balasore, Bhadrak, Boudh, Cuttack, Deogarh, Dhenkanal, Jagatsinghpur, Jharsunguda, Kalahandi, Kendrapara, Keonjhar, Khurda, Nabarangpur, Nayagarh, Nuapada, Puri and Rayagada.
4. *Gujarat (6)*
Kachchh, Jamnagar, Rajkot, Bhavnagar, Surendranagar and Banaskantha.

Statement-II

Annexure II referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 1495 for reply on 31.7.1997

Calamity Relief fund for 1995-2000

(Rs. in lakhs)

State	1995-96	1996-97	1997-98	1998-99	1999-2000	Total 1995-2000
1	2	3	4	5	6	7
1. Andhra Pradesh	11721	12419	13105	13773	14359	65377
2. Arunachal Pradesh	664	704	743	781	813	3705
3. Assam	4720	5001	5277	5547	5783	26328
4. Bihar	4904	5196	5483	5763	6007	27353
5. Goa	101	107	113	119	124	564
6. Gujarat	13176	13960	14731	15483	16140	73490
7. Haryana	2365	2505	2644	3779	2897	13190
8. Himachal Pradesh	2544	2695	2844	2989	3116	14188
9. Jammu & Kashmir	1860	1971	2079	2184	2279	10374
10. Karnataka	3949	4185	4416	4641	4839	22030